

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.422

IA/5558/ND/2021, IA/4059/ND/2021 IN IB/3468/ND/2019

IN THE MATTER OF:

Suvidha Parklift Limited	...	Applicant
Versus		
Registrar of companies NCT of Delhi Haryana	...	Respondent

Under Section 10 Of Insolvency & Bankruptcy Code, 2016.

Order delivered on 11.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Ms. Madhumita Bhattacharjee, Adv. in IA 5558/21
For the RoC	: Mr. Aakash Sharma, Adv.
For non-applicant	: Ms. Neha, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **31.07.2024.**

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)